

V
ITEM NO.5

COURT NO.7

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24916/2008

(From the judgement and order dated 13/08/2008 in CWP No.14018/2008 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

LAJJA RAM & ORS.

Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 29/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. V.K. Jhanji, Sr. Adv.
Ms.Jyoti Mendiratta, Adv.

For Respondent(s) Ms. Kamini Jaiswal, Adv. (Adv)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 26.11.2012.

In view of the request made in the letter circulated by the
learned counsel for the petitioners, six weeks time is granted for
taking steps to substitute the legal representatives of the deceased
petitioner.

(NAVEEN KUMAR)
COURT MASTER

(VINOD KULVI)
COURT MASTER